



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Recovery and Refund Department
Recovery Division III
Tel: 022-4045-9127
pankajs@sebi.gov.in

Notice of Attachment of Bank Account

Attachment Proceeding No. 15709 of 2026
Certificate No. 9241 of 2026

**The Principal Officer /
Chairman & Managing Director / CEO
All the Banks in India.**

- Whereas a Recovery Certificate No. 9241 of 2026 dated July 27, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of **Rs. 5,76,000/- (Rupees Five Lakh Seventy-Six Thousand Only)** along with interest, all costs, charges and expenses etc. against **Angad Rathod {PAN: CIUPR1814B}** ["Defaulter"] and the same is due from the Defaulter in respect of the said certificate. Notice of Demand dated July 27, 2026 has been issued to the Defaulter.

Description of Dues	Amount (in Rupees)
Penalty imposed by the WTM vide Order No. WTM/AB/ISD/ISD-SEC-5/31442/2025-26 dated 29.05.2025 in the matter of Sadhna Broadcast Limited	5,00,000
Interest from May 2025 to July 2026 @ 1% p.m.	75,000
Recovery cost	1,000
Total	5,76,000

- Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/proceeds in the Bank Accounts held with your Bank and realization of amount due under the Recovery Certificate would in consequence be delayed or obstructed.
- It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect **to the extent of above said dues**:
 - All account/s by whatever name called including lockers of the Defaulters, either singly or jointly with any other person/s, held with your Bank; and
 - All other amount / proceeds due or may become due to the Defaulters or any money held or may subsequently hold for or on account of the Defaulters.

सेबी भवन, "जी" ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, मुंबई -400 051
SEBI Bhavan, "G" Block, Bandra Kurla Complex, Mumbai - 400 051
www.sebi.gov.in | 022-2644 9000 / 4045 9000

AP No. 15709 of 2026

4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s to the extent of the total dues mentioned above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned on service of this attachment Notice:
 - a) Details of all the Accounts including Lockers held by the Defaulter with your Bank;
 - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
 - c) Confirmation of Attachment of the said account(s) and lockers; and
 - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.
6. If the Defaulter is not having any type of account with your bank/not having any balance in the account of the Defaulters, the same shall be also informed on the email: kapilsankhla@sebi.gov.in / pankajs@sebi.gov.in
7. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the second schedule of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on 19th Day of August, 2026.

SEAL

RECOVERY OFFICER

Copy to:

Angad Rathod

94, Samir Nagar, Maheshwari Nagar Part 2, Sunflower English School Rd Odhav Industrial Estate, Ahmedabad, Gujarat - 382415

(With a direction not to receive / recover/ demand the proceeds/ money held / to be held in the aforesaid accounts)